

Phulbani District.

Letter of Intent No. LI: 749 (1986)
dated 30.9.1986.

03. Industrial Promotion and Investment Corporation of Orissa Limited, Boud, Phulbani District.

Letter of Intent No. LI: 584 (1986)
dated 10.07.1986.

04. Industrial Promotion and Investment Corporation of Orissa Limited, Bolangir.

Letter of Intent No. LI: 373 (1986)
dated 29.04.1986.

Registration of Naturopaths

143. SHRIMATIGEETA MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether like Doctors in Allopathy and other systems of medicine, Naturopaths are also registered;

(b) if not, whether Government propose to set up a separate Medical Council for Naturopaths; and

(c) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) No, Sir.

(b) and (c). The emphasis in Allopathy and other systems of medicine e.g., Ayurveda, Unani and Homoeopathy is on the curative aspect through use of medicines and, therefore, registration of Physicians practising these systems is considered essential. Systems like Yoga and Naturopathy, however, avoid use of medicines, the emphasis being on cure through change of

like style. Registration in their case and the question of setting up of a separate Medical Council of Naturopaths, therefore, are not considered necessary.

Promotion of Naturopathy

144. SHRIMATIGEETA MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) Whether Government propose to set up a separate Directorate for promotion of Naturopathy; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) No, Sir.

(b) Does not arise.

Welfare of Beedi Workers in Kerala

145. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of LABOUR AND WELFARE be pleased to state :

(a) whether any proposals have been received from Kerala Government for the introduction of some new welfare measures for the beedi workers;

(b) if so, the details thereof; and

(c) the action taken by Union Government thereon?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c). The Beedi and Cigar Workers (Conditions of Employment) Act, 1966 and the Beedi Workers Welfare Fund Act, 1976 have specifically been enacted to provide welfare facilities to the beedi workers all over the country. Medical, Housing Educational, Recreational and Family Welfare benefits